

The openlines are not being operated properly. There is delay in running trains. There are accidents. There is a lot of inconvenience created for passengers. If this situation continues, the railway administration will go down the hill. I request the Railway Minister to intervene and set right the situation and the office administration and save the employees. That is all I have to say Thank you.

पर ध्यान दें और जो दिन पास हो चुका है, उसके बारे में भी दुबारा विचार करें और जो बिल पेंडिंग है, जो यहाँ उठने वाला है, उसको भी मुलतवी कर दें तो यह मजदूरों के स्वार्थ के लिये मुनासिब होगा ।

**Protests by trade unions and workers' organisations against the trade unions and Industrial Disputes (Amendment) Bill and the Hospital and other institutions (Redressal of Grievances of Employees) Bill.**

श्री मोहम्मद अमीन (पश्चिमी बंगाल) :

मैंडम डिप्टी चैयर परसन, मैं आपकी तबजूह इस मामले की तरफ मबजूल कराना चाहता हूँ कि आज पूरे देश में मजदूर और कर्मचारी प्रतिवाद कर रहे हैं, जलसा, जुलूस निकले हैं, मजाहरे हो रहे हैं, धरना भी दिया जा रहा है। दिल्ली में भी बोट-क्लब में कई हजार लोग जमा हो गये हैं और इस प्रतिवाद का एहसास मूव्डेयनियनों ने किया। उनका एक कंवेसन भी अभी हाल में हुआ। उनका मकसद है कि पिछले सेसन में "हास्पिटल एंड अदर इंस्टीट्यूशन्स (रिड्रेसल आफ गिबेन्सेज आफ इंपलाइज) बिल" जो पास किया गया, हम लोगों के प्रतिवाद करने के बावजूद, आपोजीशन ने भी कहा था कि इस को मजदूर, कर्मचारी कभी नहीं मानेंगे, लेकिन सरकार मानी नहीं और उन्होंने पास करा दिया और राज्य सभा सेसन के आखिरी दिन "ट्रेड यूनियन्स एंड इंडस्टियल डिस्प्यूट्स (ग्रामेंडमेंट) बिल" इंटरोड्यूस किया गया बिल्कुल जल्दवाजी में। तो इन्हीं दो चीजों के खिलाफ यह प्रतिवाद हो रहा है और मजदूरों ने इस बात का एलान किया है कि यह सरकार अगर इस पर अड़ी रही और उसने यह बिल वापस नहीं लिया तो पूरे देश में बड़े पैमाने पर आन्दोलन होगा।

इसलिये मैं आपके जरिये लेबर मिनिस्टर साहब से यह दरख्वास्त कर्लंगा कि पूरे देश के मजदूर, कर्मचारी वर्ग के इस प्रतिवाद

Handwritten text in Urdu script, likely a translation or commentary on the English text above. It discusses the situation of workers and unions, mentioning the impact of the proposed bills and the need for government intervention. The text is dense and covers most of the right page.

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : महोदया, अभी जो कुछ कहा गया मैं उसके साथ अपने को शामिल करता हूँ।

SHRI SAMAR MUKHERJEE (West Bengal): Madam, the issue that Mr. Mohammed Amin has raised is a very important one because the Government has brought Bills virtually banning the right to strike. It is a very serious assault on the rights of trade unions and the working class. These two Bills have a background. Since 1971 attempts were being made in this direction by both the Congress Government and the Janata Government but Janata Government later withdrew them. But due to the resistance of the trade unions excepting the INTUC, this Bill could not be brought. Now suddenly, on the 1st of May, we read in the newspapers that our Prime Minister, while addressing the INTUC conference at Shimla, said this Bill should be passed in the coming Session. I do not know what the compulsion for the Government was to rush through this Bill. We only know that the World Bank, the multinational corporations and the big business houses are putting pressure on the Government to take the measure so that the entire trade union movement, the working class movement, is totally suppressed. They want to save themselves from the capitalist crisis by placing the burden on the working class. Thousands and thousands of factories are sick. Now Government policy is 'no recruitment after retirement' That means there is no recruitment in place of those employees who have retired. The staff strength is going down gradually. In the ~~name~~ of introduction of modernisation large numbers of employees who were in employment have been thrown out of job. As a result there is a serious discontent developing among the trade unions. The trade union movement feels the policy of the Government is to give handle to the monopoly houses against the working class. This is against democracy because the right to protest is a fundamental right. Now, after the passing of the Fiftyninth Constitution Amendment Bill, this Bill combined with first Bilj is a serious attack on

democracy. I appeal to all Congress members to give serious thought to this aspect. When Janata Party was in power, the Congress was in opposition. At that time the Congressmen opposed this Bill along with several trade unions. Now suddenly you are feeling some urgency for it. Today all-India protest action is taking place throughout the country. Several thousand trade union employees, doctors, nurses, have gathered at the Boat Club to register their protest. At a convention it has been decided that if the Government does not retreat, there will be a one-day strike throughout the country. And if that also fails to bring sense to the Government, there will be a much bigger agitation. This is a big warning to the Government. Everytime when they consulted the Central trade unions, all trade unions excepting the INTUC have rejected all these provisions. The Government gave categorical assurances in this House—now there is a new Labour Minister—that trade unions will be consulted before bringing this type of a Bill. They have violated those assurances and brought this Bill to impose restrictions on the trade union movement, to ban the trade union movement, the democratic movement. And they have given full freedom to the employers to declare lockout without getting previous permission of the Government. The existing Act hitherto imposes restrictions on the employers that before declaring a lockout they should seek permission of the Government. But now this Bilj which binds the working class, bans strike and gives full facilities to the employers and capitalists to declare lockouts. This Bill quite nakedly defends the employers. That is why the working class movement has organised this protest and they will never allow the Bill to be passed.

SHRI GURUDAS DAS GUPTA (West Bengal): Today hundreds and thousands of workers with different flags, political beliefs and philosophies are demonstrating all over the coun-

try including the national capital, that is, Delhi. The protest of the working class, united as it is, is against the black Bill that Rajiv Government had introduced most surreptitiously during the last Session of this House. This demonstration unitedly is taking place all over the country against the draconian measures which the Government intends to implement while, at the same time, doling out lavish privileges and concessions to the monopoly capital, whether inside the country or outside, and, at the same time, seeking to suppress the militant trade union movement of this country.

Madam, a similar Bill was introduced by the Janata Government. There was a similar protest and the Government had responded to the criticism and the Bill was withdrawn. Unfortunately, our friends in the INTUC, who were at that time protesting, are actually siding now with the Government in suppressing the trade union movement in our country. The Bill has been introduced...

**THE DEPUTY CHAIRMAN:** You are only to associate yourself with this. That is all.

**SHRI GURUDAS DAS GUPTA.** Madam, this Bill has been introduced with the slogan of disciplining the workers. I would like to ask the Government what about disciplining the delinquent mill owners who do not pay the Government taxes, who eat up the modernization funds, who make the mills sick, who close down the factories, who resort to illegal closures who cheat the Government and who create black money in the country.

Madam, this Bill has been introduced at a time when the working class is facing the greatest attack in the form of retrenchment and closure. I warn the Government that the

passage of this Bill may create a Constitutional crisis because six non-Congress (I) States have categorically declared that they are against this Bill. Therefore, if this Bill is passed, it is not going to be implemented in West Bengal, Kerala and many other parts of the country and this will lead the country to a Constitutional crisis.

This Bill is being introduced when the corporate private business is making phenomenal profits. Therefore, just to safeguard the profits of the private sector, just to ensure that they can carry out their plan of retrenchment, closure and lay-off, just to enable the delinquent management of the public sector to carry out its plan of privatization, this Bill is introduced and this is what this Bill is intended for. But I can assure you, Madam, that we will fight this Bill tooth and nail and we will never allow this Bill to be implemented in this country even if it is passed.

Lastly, Madam, I tell you that this Bill with the declaration of bringing about discipline among the workers will only create unparalleled indiscipline in the industrial scene in the country. Therefore, I call upon the Government to respond to the public criticism and withdraw this Bill once and for all.

**THE DEPUTY CHAIRMAN:** Now, Mr. Chitta Basu.

**SHRI CHITTA BASU** (West Bengal): Madam Deputy Chairman, I associate myself with the comments which have been made by Shri Samar Mukherjee and other colleagues.

This Bill, which has been introduced in the House, is thoroughly pernicious and thoroughly retrograde. Over and above this, I would like to mention that the Labour Minister should understand the grave implications of

[Shri Chitta Basu]

this Bill. As a matter of fact, this Bill strikes at the very root of the basic principle of trade union rights as approved by the International Labour Organization in its various Conventions to which the Government of India is a party. Therefore, it is, in another way, a subversion of the Conventions of the International Labour Organization.

Madam, this Bill takes away the right of collective bargaining and it also takes away the right to strike. The right to collective bargaining and the right to strike are guaranteed under the Fundamental Rights of the Constitution of our country. This Bill also takes away the right to freedom of association guaranteed by the Constitution. Therefore, instead of guaranteeing these basic principles of trade union movement, these rights are being taken away by this Bill which is a subversion of these very principles.

This Bill has been opposed by all the organized trade unions. At the first stage, the INTUC was keeping mum. But, of late, we hear that they are also objecting to certain pernicious provisions of the Bill. More significant and more perilous spectacle is that this Bill will lead to a great Constitutional crisis in our country. Madam, you should be knowing, I think, and the Labour Minister knows, that there are at least six separate State legislations on the industrial relations in the country. Andhra Pradesh Government has got a different set of industrial relations. The Government of Maharashtra has got another set of industrial relations. The Government of West Bengal has got another set of industrial relations. The Government of Kerala has got another set of

industrial relations. But you should know, Madam, that this Bill also suggests that all the State Governments will be the implementing authority, the implementing machinery, of the law to be passed by Parliament. Suppose the situation arises when this Bill is passed by Parliament and the six non-Congress (I) State Governments refuse to implement this law passed by Parliament, there will be a great constitutional crisis in the country.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): They will be dismissed!

SHRI CHITTA BASU: He is right; the State Governments which are not ruled by Congress (I) will be dismissed on that ground. Therefore, I think the Members opposite should also understand the implications. Today lakhs of workers all over the country are protesting against this pernicious Bill. There is going to be a demonstration at the Boat Club today now, registering their protest. And it has been announced that even if after their protest the Government does not see reason and continues to press for the passage of the Bill there will be an all-India protest and action by way of all-India strike. And even if that does not prevent the Government then the whole thing will be... (Time bell rings).

For all that this Government will be held responsible. They say that industrial relations should be improved. As a matter of fact, if they pass this law the industrial relations will deteriorate further. Production will come down. There will be more and more strikes. Therefore, in the interest of national economy the Government should see reason and withdraw the Bill as soon as possible.

**THE DEPUTY CHAIRMAN:** Mr. Mohammed Amia. Not here. Mr. Upendra.

**SHRI PARVATHANENI UPENDRA** (Andhra Pradesh): Madam, this Bill was introduced hurriedly on the last day of the previous session and all the Opposition parties opposed the introduction itself. There is a lot of agitation throughout the country against this Bill. And today also thousands of people are demonstrating against this Bill. The trade unions have been demanding for a long time a comprehensive industrial relations Bill and the Government also wanted such a Bill. We expected that when such a Bill comes before Parliament it would have the approval of all the trade unions because it is in their interest the Government was supposed to introduce this Bill. But, unfortunately, the Government has taken a peculiar view on various matters. There was a shame of consulting the trade unions. The Bill did not get their complete approval. Neither were the Opposition leaders consulted on such a major matter. I, therefore, plead with the Government to withdraw this Bill and hold consultations with trade unions once again and take their approval and also consult the Opposition leaders before introducing it. There is no hurry. The Government has been waiting for years. They can wait for a few months more also. They should withdraw this Bill.

**श्री अटल बिहारी वाजपेयी :** महोदया, सरकार की लोकप्रियता जैसे-जैसे घट रही है उसका चौखटा ज्यों-ज्यों चरमरा रहा है वह नागरिक स्वतंत्रता पर ट्रेड यूनियन अधिकारों पर नए-नए हमले कर रही है।...

**श्रम मंत्री (श्री बिदेवरु दुबे) :** कोई हमला नहीं हुआ है।

**श्री अटल बिहारी वाजपेयी :** महोदया, ट्रेड यूनियन आंदोलन इस देश का महत्वपूर्ण आंदोलन है जिसने स्वतंत्रता आंदोलन में महान भूमिका अदा की और वह मजदूरों के अधिकारों की रक्षा के लिए निरंतर लड़ाई करता रहा है। अब उस ट्रेड यूनियन आन्दोलन को कमजोर करने की कोशिश हो रही है। कानून से आप हड़ताल को रोक सकते हैं लेकिन कानून से हड़ताल रकेगी नहीं। ज्यादा से ज्यादा नए कानूनी घोषित कर दी जायेगी। होना तो यह चाहिए ऐसी परिस्थिति पैदा की जाये जिसमें मजदूरों को हड़ताल करने की नीवत ही न आये।

**श्री बिदेवरु दुबे :** उसमें ऐसा प्रावधान नहीं है कि हड़ताल करने पर बिल्कुल रोक लगा दी जाये।

**श्री अटल बिहारी वाजपेयी :** दुबे जी श्रम मंत्री बने हैं यह खुशी की बात है। लेकिन वह कांग्रेस के और सरकार के श्रम मंत्री हैं यह दुःख की बात है। हड़ताल पर नये-नये प्रतिबंध लगाये जा रहे हैं। जितना अभी उल्लेख किया गया है मैं उनको दोहराना नहीं चाहता। सबभुव में तो किस उद्योग में मजदूर संगठन को मान्यता किस तरह से दिया जाये यह एक बुनियादी सवाल है जिसका यह सरकार सामना नहीं करना चाहती। केन्द्रीय मजदूर संगठन यह सुझाव देते रहे हैं कि किसी मजदूर संगठन को मजदूरों का समर्थन प्राप्त है या नहीं इसका निर्णय सिक्रेट बैलट से होना चाहिए। आप जो बिल लाये है क्या इन बिलों में इस बात का प्रावधान है? आप सिक्रेट बैलट पर विश्वास नहीं करते क्योंकि आप सरकार के और उद्योगियों के सहयोग से अपने मजदूर संगठन चलाना चाहते हैं मजदूरों की समस्या से नहीं। सारी बुराइयां यही पैदा हो रही हैं। मजदूर संगठनों से कहा जा रहा है कि वे अपने सदस्यों की सूची दें और उनके संख्या बताये चैक-अप किया जायगा। अगर इस देश के

नागरिक, इस देश के मतदाता सिकरेट बिल्ट से सरकार चुन सकते हैं तो मजदूर अपने मजदूर संगठन को क्यों नहीं चुन सकते। लेकिन आप इस अधिकार से उनको वंचित करना चाहते हैं और फिर प्रतिबंध लगाना चाहते हैं। कालेक्टिव बारगेनिंग की आप सम्भावना बना देना चाहते हैं। यह तरीका नहीं है मजदूर आंदोलन से निबटने के लिए। इसलिए मैं कहना चाहता हूँ कि अभी समय है दुबे जी, आपने नया-नया भार सम्भाला है इसलिए ट्रेड यूनियन के नेता क्या करते रहे हैं और उनकी भावनाएं क्या हैं पता नहीं है कहीं ऐसा नहो कि राष्ट्रव्यापी आंदोलन खड़ा हो जाये। यह बिल तो चला जाये और यह सरकार भी खतरे में पड़ जाये।

PROF. SOURENDRA BHATTACHARJEE (West Bengal): While associating myself with the previous speakers, I would only add that the Government is confronting not only the industrial workers, but also the entire teaching community, doctors and other professionals, all of whom have declared their intention to fight this black bill tooth and nail. Today is a black day all over the country. The people have declared their resolve to fight against this black bill one of which was passed by this House in a matter of less than three hours. That is the history of these two bills. One was introduced in this House on the last day of the last session. In any case, the working classes and the other organised sectors of the workers won't allow these Bills to be taken up and given effect to. My only call to the Government would be to desist even at this last moment from rushing through these Bills which violate the tenets of democracy and trade union movement.

डा० बापू कालदाते : (महाराष्ट्र) : उप-सभापति महोदया यहाँ जो समर बाबू ने विशेष उल्लेख किया है उसका मैं तहेदिल से समर्थन करता हूँ और मैं सरकार को कहना चाहता हूँ आज जो आप पालियामेंट के सामने देख रहे हैं वह शुरूअत है। यह नहीं है कि अन्तिम चरण है उनके आंदोलन का एक बतयाद दिलाना चाहना है कि आज जो भी कुछ यहाँ प्रदर्शन हो रहा है वह सब जो कुछ भी मजदूर आंदोलन है वह चाहे किसी भी पक्ष का होया किसी भी विचार का हाँ, लेकिन हिन्दुस्तान के सारे मजदूर जिसमें सरकारी पक्ष के इंटक के भी लोग हैं, जिनकी भावनाओं को आप जानते हैं उनका कहना है कि सरकार का जो भी प्रयास विधेयक के संबंध में चल रहा है वह मजदूरों के बनिधादी अधिकारों पर आक्रमण है। आप जानते हैं कि मजदूरों ने अपने अधिकार बड़ी मेहनत से अपने श्रम से और परिश्रम से कमाये हैं। इन अधिकारों पर किसी सरकार को आक्रमण करने का कोई अधिकार नहीं है। जैसा अभी अटल जी ने कहा आप मजदूरों में काम करने वाले रहे हैं और कुशल और कर्मठ नेता भी रहे हैं। आप स्वयं जानते हैं कि मजदूरों के इस संबंध में क्या विचार हैं क्योंकि कोई भी मजदूर यह नहीं चाहता है कि उनके अधिकार छीने जाये। सबसे बड़ा दिक्कत यह है कि इस विधेयक के संबंध में ऐसा लगता है कि You are interested in sponsored trade unionism. मजदूर अपनी मुक्त इच्छा से, अपनी शक्ति से अपनी ताकत को बढ़ाना चाहता है। लेकिन आप मजदूर संगठनों को टी०बी० के प्रोग्राम की तरह से स्पॉन्सर करना चाहते हैं। मजदूरों को संदेह है कि उनके हक छीनने का प्रयास इस विधेयक के द्वारा चल रहा है। हम यह कहना चाहते हैं कि जब जब भी ऐसे प्रयास किये गये हैं तब तब श्रमजोवी संगठनों की तरह से उसका सशक्त विरोध हुआ है। इसको आपको सदैव ध्यान में रखना चाहिए। आखिर इस विधेयक के संबंध में

जो भावना व्यक्त हुई है उसका प्रतिबिम्ब आपको रास्तों पर, मैदानों पर, मिलेगा इसलिए हमारा कहना है कि आप जो भी कदम उठाये उसमें मजदूरों के हकों पर आक्रमण नहीं होना चाहिए। इस बात को ध्यान में रखते हुए मैं अपेक्षा करता हूँ कि आप मजदूरों के हकों का सदैव ख्याल रखेंगे।

#### Difficulties faced by Haj Pilgrims

श्री शमीम अहमद सिद्दीकी (दिल्ली) : डिप्टी चेयरमैन साहिबा, मैं आपकी मारफत भारत सरकार की तबजह दिल्ली में और पूरे हिन्दुस्थान में हज यात्रियों को जो दिक्कतें उठानी पड़ी हैं उनकी तरफ दिलाना चाहता हूँ। इस मरतबा हज कमेटी की न किसकी वजह से और सेंट्रल हज कमेटी, दिल्ली स्टेट हज कमेटी और यू० पी० हज कमेटी की करदरदगी और लापरवाही की वजह से लोगों को दिक्कतें हुई हैं। हालाँकि यह है कि जिन हाजियों के कुरे लौट में निकले थे उनको एक हफ्ते तक दिल्ली में ही रहना पड़ा और जब वे दिल्ली पहुंचे तो फ्लाइट के वक्त न तो उनके पास टिकट था और न ही उनको पासपोर्ट दिया गया। उसका नतीजा यह निकला कि जिन फ्लाइट्स में चार सौ और साढ़े चार सौ आदमी जाने चाहिए थे उनमें सिर्फ 19 और 51 आदमी जा सके। इसमें लोगों में गम और गुस्सा है। इसकी वजह से लोगों ने दिल्ली हज कमेटी पर हमला किया और पुलिस वालों ने लोगों को पीटा और बाहर निकाल दिया। दूसरी चीज मैं यह कहना चाहता हूँ कि दिल्ली हज कमेटी को इतना नाकिस इंतजाम था कि लोगों के रहने के लिए जो जगह बनाई गई थीं जिसके लिए सेंट्रल हज कमेटी रूपया देती है और हाजियों के साथ आने वालों से भी 30 रूपया फी आदमी लिया गया था, लेकिन वहाँ पर न तो पानी को रोकने का इंतजाम था और न ही लेटने को इंतजाम था जिसकी वजह से लोगों को पानी और

गन्दगी में रहना पड़ा, पेड़ों के नीचे रहना पड़ा, सड़कों पर रहना पड़ा। इसमें लोगों के अन्दर बहुत बड़ा गम और गुस्सा है।

दूसरी बात जिसकी तरफ मैं आपका ध्यान दिखाना चाहता हूँ वह यह है कि जिन लोगों के नाम लौट में निकले थे उनको न भेजकर दूसरों को भेजा गया। इसकी शिकायत लोगों ने खारिजा के पास भी करी। मैं चाहता हूँ कि इस मुतालबे का तहकीकात की जाँच चाहिए और दिल्ली स्टेट हज कमेटी और सेंट्रल हज कमेटी को तोड़ा जाए और अरबों के लिए सरकारी अफसरों को जिम्मेदारों दी जाए कि वे वक्त पर पूरी सहूलियतें और सहयोग दें। आखिर में मैं वजी रेखा रजा को और हिन्दुस्तान की सरकार का शुक्रगुजार हूँ कि उन्होंने इस मामले की नजगत, का समझा और हज कमेटी के इतिहास में पहली बार यह हुआ कि हमारी हुकूमत के कहने पर सऊदी हुकूमत ने उन 400-450 हाजियों को वक्त गुजरने के बाद भी लेना मंजूर किया। इसके लिये मैं हुकूमत का शुक्रगुजार हूँ। लेकिन आखिर में मैं आपसे कहना चाहूँगा कि दिल्ली स्टेट हज कमेटी और सेंट्रल हज कमेटी की चन्द अफराद पर मोनोपोली है। मिसाल के तौर पर दिल्ली हज कमेटी के अन्दर 105 आदमी हैं। लेकिन मोनोपोली 11-12 आदमियों की है। मैं भी दिल्ली हज कमेटी का मेम्बर हूँ लेकिन आज तक मेरे पास कोई इत्तला कभी नहीं आई कि हज के लिये ये इंतजामात करने हैं। मेरा मुतालबा यह कि आबंदा के लिये जो हज कमेटी बने, अब हज कमेटी का काम क्योंकि अब यह हवाई जहाज के जरिये हाजियों का जाना शुरू हो गया है इसलिये इसके अन्दर हमारी मिनिस्ट्री के अफराद, होम मिनिस्ट्री का आदमी, सिविल एवियेशन का आदमी उसके अन्दर हों। इसी तरीके से वजीरे खारजा का आदमी उसके अन्दर हो ताकि अगर कोई ऐसी परेशानियाँ और दिक्कतें आयें तो उनको फौरन हल किया जा सके। इन अफजाज के साथ मैं अपना शुक्रगुजार हूँ।